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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

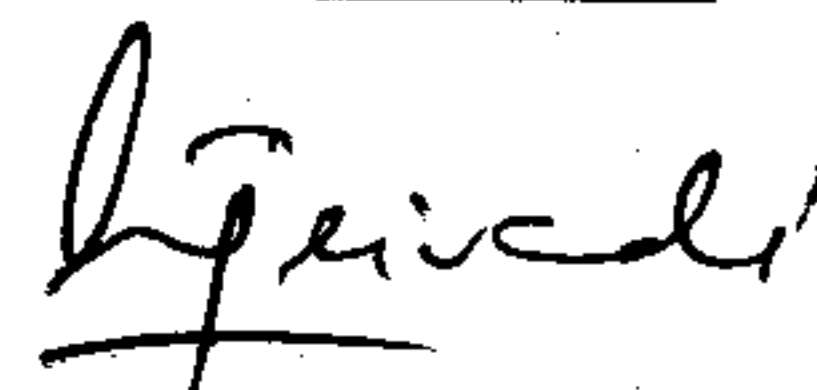
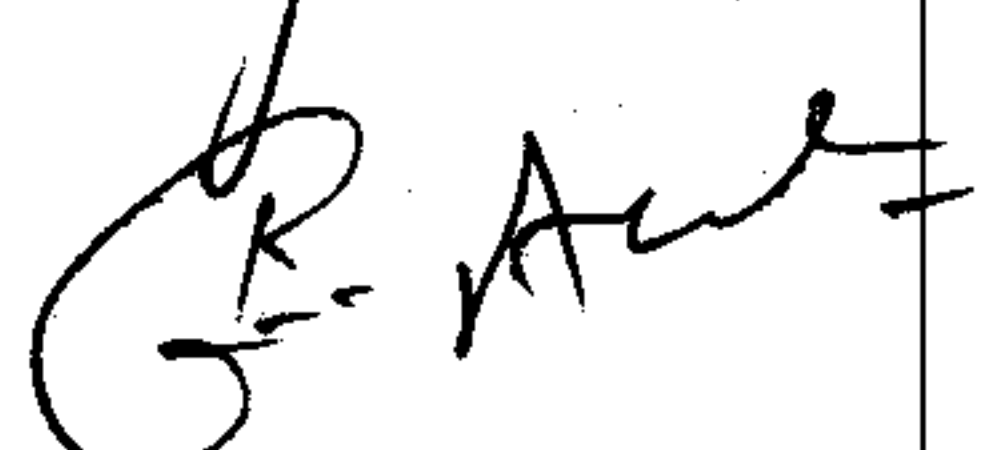
**IA 391/2017 with CP(CAA) No. 18/NCLT/AHM/2017
With Gujarat High Court C.A. no. 517/2016**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.12.2017**

Name of the Company: **Pari Stock Trading Pvt Ltd.**

Section of the Companies Act: **Section 230-232 of the Companies Act, 2013**

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Hiren Trivedi	Adv	Petitioner	
2.	Pathik Acharya For Devyang Vyas	Adv.	For RD	

ORDER

Learned Advocate Mr. Hiren Trivedi i/b Learned Advocate Mr. Sharvil Majmudar present for Petitioner. Learned Advocate Mr. Pathik Acharya i/b Learned Advocate Mr. Devyang Vyas present for Regional Director.

Proof of service of notice on RD filed.

Learned Counsel on behalf of RD requested time.

List the matter on 21.12.2017.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 11th day of December, 2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**